

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-307
IB-2373/ND/2019

IN THE MATTER OF:

Krishna Surgical Specialities Pvt Ltd
Vs
Medeor Hospital Ltd

....Applicant

....Respondent

SECTION

U/s 9 of IBC Code, 2016

Order delivered on 03.02.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Ashutosh Gupta, Mr. Gaurav Rana
For the Respondent : Mr. J Amal Anand

ORDER

Ld. Counsel for petitioner has put in appearance and submitted that the matter has been settled between the parties. In view of settlement, Ld. Counsel for petitioner seeks time to file withdrawal application. Let the same be filed. List the case on **24.02.2020**.

Sd/-

(K.K. VOHRA)
MEMBER (T)

Sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

(Chirag)